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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

O.A. No. 2027/98

New Delhi, this the 10th day of December, 1998

**HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE MR. N. SAHU, MEMBER(A)**

Dr. N.K. Pal,
Son of Shri R.K. Paul (Late)
Aged 67 years (DOB: 24.9.31)
R/o B-391, Nirman Vihar,
New Delhi-110092.Applicant

(By Advocate: Shri D.C. Vohra)

Versus

Union of India
Through
The Secretary,
Ministry of Health & Family Welfare
Nirman Bhawan,
New Delhi-110011.Respondent

(By Advocate: None)

O R D E R (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)

Heard Shri D.C. Vohra, learned counsel for applicant. He has submitted that the applicant is out of station and is also very unwell and he has not been able to come due to which he could not file the amended O.A., as prayed by him, within the time given earlier. In the circumstances, learned counsel seeks permission to withdraw this O.A. with liberty to file a fresh O.A., if deemed fit. He also prays that copies of the O.A. submitted by him, may be returned to facilitate him to file a fresh O.A.

2. In the above circumstances, the O.A. is dismissed as withdrawn with liberty granted to the

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applicant to file a fresh O.A., in accordance with law,

3. *if no advised*

3. Registry may return the copies of the O.A.,
retaining one copy for record purposes.

No order as to costs.

N. Sahu

(N. Sahu)
Member (A)

Lakshmi Swamimatham

(Smt. Lakshmi Swamimatham)
Member (J)

/dinesh/